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**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to..... (name of the House)
From..... KATI HAR 63 Constituency (Name of the Constituency)

Tarkishor Prasad son/daughter/wife of... Ganga Prasad
Aged... 50 ...years, resident of... Mirchaitara, Katti (mention full postal address), a candidate at the above
Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by..... B.J.P...... (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	<u>AJHPP 07026</u>	<u>2010-11</u>	<u>1,65,847-00</u>
2.	Spouse- <u>Renu Prasad</u>	<u>ATLPP 3035A</u>		
3.	Dependent 1			
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>- NIL -</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>- NIL -</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>NIL</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>NIL</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) .	<u>NIL</u>

(c) Punishment imposed:

- NA -

(5) That I give here in below the details of my assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	
(i)	Cash in hand	17,500/-	21,400/-	X	X	X	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1) CBSI - RLY COLONY KATI HAR, A/C NO - 3085254525 Rs. 5,439/- 2) SBI / Bihar Bitham M. PATNA A/c no 10899464002 Rs. 38712/- 3) SBI - KATI HAR A/C NO - 10984655919 - Rs. 771/-	NIL	NIL			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL				
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	1) Bajaj Allianz Ins. Co. Ltd Rs. 35000/- 2) LIC Policy NO - 522141307 Rs. 1,00,000 (S.A.)	NIL				
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Advance for Motor Vehicle to Swathi Motors, Patna Rs. 8,00,000/-	NIL				
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	1) Bolero BR 34B-1999 Year 2006 Rs. 516739/- 2) TATA INDIGO BR 1AH5155 Year 2007 Rs. 482638/-	NIL				
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	50gm Gold Ring & chain Rs. 25,000/-	350 gm Gold in shape of Jewellery - 8,75,000/-				

(vii)	Any other assets such as value of Claims/interest	x	x	x	x	
(ix)	Gross Total value	20,21,799/-	8,96,400/-			

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	DALAN				
	Survey number(s)	MUZA Khatand-1551				
	Area (Total measurement in acres)	189,816 Plot No-4077, 4078, 3092, 3093				
	Whether inherited property (Yes or NO)	3096, 3093 1Acce 3.72Acce				
	Date of purchase in case of self acquired property	16/187 30/7/76				
	Cost of Land (in case of purchase) at the time of purchase	11300/-, 10600/-				
	Any Investment on the land by way of development, construction etc.	NIL				
	Approximate Current market value	Rs. 1.18 Crore				
(ii)	Non-Agricultural Land					
	Location(s)	NIL	NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(iii)	Commercial Buildings (including apartments)					
	-Location(s)	NIL	NIL	NIL	NIL	NIL
	-Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any Investment on the property by way of development, construction etc.				
	Approximate Current market value				
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Mauje - Mirchai at Mirchai Bari, Khatay Khatay No - 795, 89 Plot No - 107	Mauje - Mirchai at Mirchai Bari, Khatay Khatay No - 795 Plot No - 107, 5, 108		
	Area (Total measurement in sq. ft.)	2.25 Acre	2.25 Acre		
	Built up Area (Total measurement in sq. ft.)	Mauje - Mirchai Khatay - 231 Plot - 110 4.35 Acre			
	Whether inherited property (Yes or NO)		NO		
	Date of purchase in case of self acquired property	Inherited Prop. 30/8/1988	25/01/1990		
	Cost of property (in case of purchase) at the time of purchase	Pur. on 25/1/90 Rs. 15900/- (2.25 Acre)	Rs. 15900/-		
	Any Investment on the land by way of development, construction etc.	Rs. 6,00,000/-	NIL		
	Approximate Current market value	28,50,000/-	8,00,000/-		
(v)	Others (such as interest in property)	NIL	NIL		
(vi)	Total of Current Market Value of (i) to (v) above	6,37,500/-	15900/-	y	y

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	X UBG Bank Khatay Bazar Rs. 1,00,609/- X SBI, Khatay (Car Loan) Rs. 96,838/-		X	X	X
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	X CAR LOAN Bihar Vikas Sella Rs. 8,00,000/- X Sri Ganga Prasad Rs. 3,00,000/-				

	Any other liability					
	Grand total of liabilities	1297492/-	✓	✓	✓	✓
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	✓	✓	✓	✓	✓
	Dues to departments dealing with supply of water					
	Dues to departments dealing with supply of electricity					
	Dues to departments dealing with supply of telephones/mobiles					
	Dues to departments dealing with government transport (including aircrafts and helicopters)					
	Income Tax Dues					
	Wealth Tax Dues					
	Service Tax Dues					
	Municipal/Property Tax Dues					
	Sales Tax Dues					
	Any other dues					
	Grand total of all Govt. dues	✓	✓	✓	✓	✓

(7) Details of profession or occupation:

- a. Self.....M.L.A.
b. Spouse ... housewife

(8) My educational qualification is as under: I.Sc.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

1. High School, Kalyan - BSEB, Patna in the year 1970.
2. D.S. College, Kalyan - LNMU, Darbhanga " " 1974.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. TAR KISHOR PRASAD
2.	Full postal address	Mirchaibari, Kalyan
3.	Number and Name of the constituency and state	63, Kalyan
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	BJP
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NO

(c) Total number of Pending cases where the court (s) have taken cognizance		NIL				
5	PAN of	Year for which last Income Tax Return filed	Total Income shown			
	(a) Candidate SELF AJHPP0702G	Yes, F.Y 2010-11	1,65,847/-			
	(b) Spouse: ATLPP3035A	"				
	(c) Dependents					
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	2021799/-	996400/-	X	X	X
B.	Immovable Asset					
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	637,800/-	15900/-			
	(ii) Approximate Current Market Price of Asset (Total Value)	1,465,000/-	8,00,000/-			
7	Liabilities					
	(i) Government dues (Total)					
	(ii) Loans from Bank, Financial Institutions and others (Total)	12,97,447/-	X			
8.	Highest educational qualification: I.S.C. - D.S. College, Kahilar in the year 1974. (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna this the 10th day of May 2012

Tarkishore Prasad

DEPONENT